

HARYANA VIDHAN SABHA

XII SESSION

BULLETIN NO. 1

Friday the 31st July, 2009

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday the 31st July, 2009 from 2.00 P.M. to 4.11 P.M.).

I. ANNOUCEMENT BY THE SECRETARY.

The Secretary informed the House that due to some unavoidable reasons, the Hon'ble Speaker was unable to preside over today's sitting and the Hon'ble Deputy Speaker will do so, as required under Rule 13(3).

II. HOMAGE TO SHAHEED UDHAM SINGH.

The Chief Minister moved the resolution paying homage to Shaheed Udham Singh and spoke for 5 minutes.

The Deputy Speaker also associate himself with the sentiments expressed by the Chief Minister in the House and spoke for 1 minute.

III. OBITUARY REFFERENCES

The Chief Minister made references to the deaths of the late:

1. Shri Ram Krishan Gupta, former Member of Parliament.
2. Shri Yudhvair Singh, former Member of Parliament.
3. Shri Mani Ram Godara, former Minister of Haryana.
4. Shri Sagar Ram Gupta, former Minister of Haryana.
5. Shri Kanti Parkash Bhalla, former Minister of State, Haryana.
6. Shri Nihal Singh, former Deputy Minister of Haryana.
7. Shri Gaya Lal, former Member of Haryana Legislative Assembly.
8. Shri Deena Ram Balmiki, former Member of Haryana Legislative Assembly.
9. Shri Chander Bhan Gupta, former Member of Joint Punjab Legislative Council.
10. Freedom Fighters of Haryana.
11. Martyrs of Haryana.
12. Common.

The Chief Minister also added the name of Late Smt. Tara Devi , Aunt of Shri Ranbir Singh Mahendra MLA, sister of former Chief Minister late Chaudhari Bansi Lal and aunt-mother-in-law of Smt. Kiran Choudhry, Minister of State for Forests and Shri Somvir Singh MLA and grand-mother of Smt. Shruti Choudhry, Member of Parliament. in the above said list.

and spoke for 12 minutes.

Shri Om Parkash Chautala, a Member from the Indian National Lok Dal, spoke for 11 minutes.

Shri Naresh Malik, a Member from the Bhartiya Janata Party, spoke for 6 minutes.

The Deputy Speaker also associate himself with the sentiments expressed in the House and spoke for 6 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for 2 minutes as a mark of respect to the memory of the deceased.

IV. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
10	07	1	---	23

Starred Question No. 1248 which is to be asked by Shri Karan Singh Dalal was allowed to Shri Phool Chand Mullana to put the above said question as he was occupied the Chair from the Penal of Chairperson at that time.

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Un-starred: 03.

V WALK-OUT

At the end of the question hour, Dr. Sita Ram, a member from the Indian National Lok Dal, staged a walk out as a protest against not being satisfied with the reply of the Power Minister given by him for his supplementary of the starred question. No. 1251.

VI. ANNOUNCEMENTS

(a) By the Chairperson

(i) Panel of Chairpersons

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Chairperson informed the House that the Speaker has nominated the following Members to serve on the Panel of Chairpersons:-

1. Shri Karan Singh Dalal, MLA.
2. Shri Shadi Lal Batra, MLA.
3. Shri Sher Singh, MLA.
4. Dr. Sita Ram, MLA.

(ii) Resignation of the Members.

(1) Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Chairperson informed the House that

Shri Ram Kumar Gautam MLA has resigned from his seat in the Haryana Legislative Assembly vide his letter dated 22nd April, 2009 and the same had been accepted by the Speaker from the same date.

(2) Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Chairperson informed the House that S/Shri Bhajan Lal and Jitender Malik, MLA, have resigned from their seats in the Haryana Legislative Assembly vide their letters dated 22nd May, 2009 and the same had been accepted by the Speaker from the same date.

(3) Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Chairperson informed the House that Dr. Sushil Indora, MLA has resigned from his seat in the Haryana Legislative Assembly vide his letter dated 17th July, 2009 and the same had been accepted by the Speaker from the same date.

(iii) Intimation regarding Absence.

The Chairperson informed the House that he had received a fax message dated 27th July, 2009 from Shri Chander Mohan, M L.A. in which he has stated that he will not attend the Haryana Vidhan Sabha Session starting from 31st July, 2009 as he was undergone major surgery.

(b) By the Secretary.

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in February, 2009 and have since been assented to by the Governor:-

1. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2009.
2. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2009.
3. The Haryana Fire Service Bill, 2009.
4. The Haryana Appropriation (No. 1) Bill, 2009.
5. The Haryana Appropriation (No. 2) Bill, 2009.
6. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2009.
7. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2009.
8. The Haryana Service of Engineers, Group-A, Public Health Engineering Department Bill, 2009.
9. The Haryana Private Universities (Amendment) Bill, 2009.
10. The Haryana Private Universities (Second Amendment) Bill, 2009.
11. The Haryana Preservation of Sub-Soil Water Bill, 2009.
12. The Haryana Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Bill, 2009.
13. The Haryana Value Added Tax (Amendment) Bill, 2009.
14. The Haryana Municipal Corporation (Amendment) Bill, 2009.

VII FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Committee met at 11.00 A.M. on Friday, the 31st July, 2009 in the Chamber of the Hon'ble Speaker.

The Chairperson presented the first report of the Business Advisory Committee as under:-

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 31st July, 2009 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 3rd August, 2009, the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 31st July, 2009 and 3rd August, 2009 be transacted by the Sabha as follows :-

Friday, the 31st July, 2009 (2.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of 5th Preliminary Report of the Committee of Privileges and extension of time for presentation of the final report thereon.
6. Presentation of 3rd Preliminary report of the Committee of the House to inquire into the details of public properties transferred/ auctioned/allotted during the years 1999-2000 to 2004-2005 and extension of time for presentation of the final report thereon.
7. Presentation, Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2009-10 and the report of the Estimates Committee thereon.

Saturday, the 1st August, 2009

HOLIDAY

Sunday, the 2nd August, 2009

HOLIDAY

Monday, the 3rd August, 2009 (2.00 P.M.)

1. Questions Hour.
2. Motion under Rule –15 regarding Non- stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Presentation of 2nd Preliminary/interim Report of Committee of Haryana Vidhan Sabha on Yamuna Accords.

6. The Haryana Appropriation Bill, 2009 in respect of Supplementary Estimates (First Instalment) for the year 2009-10.
7. Legislative Business.
8. Any other Business”.

The Parliamentary Affairs Minister moved-

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

VIII PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE

By the Power Minister (Sr. No. 1, 2, and 4 to 9 laid and 3 re-laid)

1. The Haryana Public Service Commission (Additional Functions) Amendment Ordinance, 2009 (Haryana Ordinance No. 5 of 2009).
2. The Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Ordinance, 2009 (Haryana Ordinance No. 6 of 2009).
3. The Personnel Department Notification No. G.S.R.31/Const./Art.320/2008, dated the 21st October, 2008 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
4. The Personnel Department Notification No. G.S.R.7/Const./Art.320/2009, dated the 18th March, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
5. The Annual Accounts & Audit Reports of Haryana State Agricultural Marketing Board, Panchkula for the years 1995-96 to 2004-05, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
6. The Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2004-05, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
7. The Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2005-06, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
8. The Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2005-2006, as required under section 619-A (3) (b) of the Companies Act, 1956.
9. The 34th Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2007-2008, as required under section 619-A (3) (b) of the Companies Act, 1956.

IX PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

A Member, Committee of Privileges, (Smt. Geeta Bhukal) presented the Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana against Shri Om Prakash Chautala, MLA in respect of misconduct, misbehaviour and disorderly disrupting the proceedings of the House, unbecoming of a Member of the House, thereby committing the contempt of the House/breach of privilege on 20.3.2007 and on earlier occasion also.

She also moved-

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

X PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE OF THE HOUSE TO INQUIRE INTO THE DETAILS OF PUBLIC PROPERTIES TRANSFERRED/AUCTIONED/ALLOTTED DURING THE YEARS 1999-2000 TO 2004-2005 AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Shri Phool Chand Mullana) presented the Third Preliminary Report of the Committee of the House to inquire into the details of public properties transferred/auctioned/allotted during the years 1999-2000 to 2004-2005.

He also moved-

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

XI PRESENTATION OF SUPPLEMENTARY ESTIMATES(FIRST INSTALMENT) FOR THE YEAR 2009-2010.

The Finance Minister presented the Supplementary Estimates for the year 2009-2010 (First Installment).

XII. PRESENTATION OF REPORT OF THE COMMITTEE ESTIMATES.

Shri Dharam Bir Gauba, Chairperson, Committee on Estimates presented the Report of the Committee on the Supplementary Estimates (First Installment) 2009-2010.

XIII. RAISING OF MATTER REGARDING WORKING OF KHAPS.

Shri Naresh Malik, a Member from the Bhartiya Janata Party raised the matter regarding working of khaps of district Jhajjar. Whereupon the Chairperson directed the Hon'ble Member to give in writing in this regard.

XIV. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2009-2010 (FIRST INSTALMENT).

Discussion and voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (No.8, 12 and 13) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members were requested to indicate the demand No. on which they wished to raise discussion.

Shri S. S. Surjewala and Prof. Chhattar Pal Singh, Members from the Treasury Benches, spoke for 7 and 6 minutes respectively.

Shri Naresh Yadav, an Independent Member, spoke for 3 minutes.

Demand Nos. 8 was put and carried.

Demand Nos. 12 and 13 were put together and carried.

Shri Karan Singh Dalal a Member from the panel of Chairpersons occupied the Chair from 2.58 P.M. till the adjournment of the sitting.

The Sabha then adjourned till 2.00 P.M. on Monday, the 3rd August, 2009.

CHANDIGARH
The 31st July, 2009.

SUMIT KUMAR
SECRETARY.